The Bombay Taluqdari Tenure Abolition (Gujarat Amendment) Act, 1962

15 of 1962

Keyword(s):
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PART IV

Acts of the Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

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GUJARAT ACT NO. 15 OF 1962—An Act to amend the Bombay Taluqdar Tenure Abolition Act, 1949

The following Act of the Gujarat Legislature having been assented to by the President on the 23rd April 1962 is hereby published for general information.

M. G. MONANI,
Secretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT NO. XV OF 1962

(First published, after having received the assent of the President in the “Gujarat Government Gazette” on the 26th April 1962.)

An Act to amend the Bombay Taluqdar Tenure Abolition Act, 1949.

It is hereby enacted in the Thirteenth Year of the Republic of India as follows:

1. (1) This Act may be called the Bombay Taluqdar Tenure Abolition (Gujarat Amendment) Act, 1962.

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(2) It shall come into force at once.

2. In section 5A of the Bombay Taluqdari Tenure Abolition Act, 1949, in sub-section (2) for the words "seven years" the words "eight years" shall be substituted.

3. The Bombay Taluqdari Tenure Abolition (Gujarat Amendment) Ordinance, 1962 is hereby repealed and the provisions of sections 7 and 25 of the Bombay General Clauses Act, 1904 shall apply to such repeal as if that Ordinance were an enactment.
PART IV

Acts of the Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

[The following Act of the Gujarat Legislature, having been assented to by the President on the 25th May 1963, is hereby published for general information.]

AKBAR S. SARELA,
Secretary to Government,
Legal Department.

GUJARAT ACT NO. XXIX OF 1963,

(First published, after having received the assent of the President in the "Gujarat Government Gazette" on the 28th May 1963.)

An Act to amend the Bombay Taluqdari Tenure Abolition Act, 1949.

It is hereby enacted in the Fourteenth Year of the Republic of India as follows:

1. (1) This Act may be called the Bombay Taluqdari Tenure Abolition (Gujarat Amendment) Act, 1963.

(2) It shall be deemed to have come into force on 28th February 1963.

2. In section 5A of the Bombay Taluqdari Tenure Abolition Act, 1949, in sub-section (2), for the words "eight years" the words "ten years" shall be substituted.
PART IV

Acts of the Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

The following Act of the Gujarat Legislature having been assented to by the President on the 11th November, 1966, is hereby published for general information.

SUMANT M. VIDYARTHI,
Secretary to the Government of Gujarat
Legal Department.

GUJARAT ACT NO. 21 OF 1966.

("First published, after having received the assent of the President in the "Gujarat Government Gazette" on the 21st November 1966.

An Act further to amend the Bombay Taluqdari Tenure Abolition Act, 1949 for certain purposes.

It is hereby enacted in the Seventeenth Year of the Republic of India as follows:—

1. This Act may be called the Bombay Taluqdari Tenure Abolition (Amendment) Act, 1966.


"(2B) Notwithstanding the expiry of the period specified in sub-section (2A), the right conferred under sub-section (7) may be exercised before the end of March, 1968."
PART IV

Acts of Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor

The following Act of the Gujarat Legislature having been assented to by the President on the 5th October 1968 is hereby published for general information.

SUMANT M. VIDYARTHII,
Secretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT NO. 19 OF 1968.

(First published, after having received the assent of the President in the "Gujarat Government Gazette" on the 6th October 1968.)

An Act further to amend the Bombay Taluqdari Tenure Abolition Act, 1949.

It is hereby enacted in the Nineteenth Year of the Republic of India as follows:—

1. This Act may be called the Bombay Taluqdari Tenure Abolition (Gujarat Amendment) Act, 1968.

2. In section 5A of the Bombay Taluqdari Tenure Abolition Act, 1949, after sub-section (2B), the following sub-section shall be inserted, namely:

   "(2C) Notwithstanding the expiry of the period specified in sub-section (2B), the right conferred under sub-section (1) may be exercised before the end of March, 1969."

3. The Bombay Taluqdari Tenure Abolition (Amendment) Ordinance, 1968 is hereby repealed and the provisions of sections 7 and 25 of the Bombay General Clauses Act, 1904 shall apply to such repeal as if that Ordinance were an enactment.